GOVERNMENT OF INDIA
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING
RAJYA SABHA
UNSTARRED QUESTION No. 737
TO BE ANSWERED ON THE 3RD DECEMBER, 2021

NDDB SHARES IN KEVENTER AGRO LTD

737. PROF. MANOJ KUMAR JHA:

Will the Minister of Fisheries, Animal Husbandry and Dairying be pleased to state:

(a) whether National Dairy Development Board (NDDB) held 10 percent shares in Keventer Agro Ltd., Kolkata;
(b) if so, whether NDDB sold its shares in Keventer Agro Ltd, if so, details thereof; and
(c) whether NDDB has implemented Government's advice to voluntarily implement the RTI Act 2005 in its subsidiary companies, if not, the reasons therefor?

ANSWER

THE MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI PARSHOTTAM RUPALA)

(a) and (b) National Dairy Development Board (NDDB) has no share in Keventer Agro Ltd., Kolkata. However, NDDB was holding 10% of the share of Metro Dairy Limited, Kolkata, which was a Joint Venture Company formed between West Bengal Milk Federation, NDDB and Keventer Agro Limited. NDDB sold its share to the financial institution ICICI, in accordance with the provision of the shareholders' agreement.

(c) This Department has advised NDDB to extend the provisions of the RTI Act, 2005 in Mother Dairy Fruit and Vegetable Pvt. Ltd.(MDFVPL) and other subsidiary companies in the interest of transparency, accountability and to increase the trust of consumers. In reply, the NDDB has stated that as the decision regarding applicability of RTI Act, 2005 is sub-judice in the case of MDFVPL; the advice given by DAHD to extend provisions of RTI Act, 2005 to other subsidiaries of NDDB could be considered after arriving at the decision in the case of applicability of RTI Act, 2005 to MDFVPL.

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